

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH

(Office of the Registrar Judicial at Jammu)

Sub: Listing of matters pertaining to one FIR of one Police Station before same Bench.

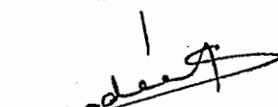
ORDER

No: 61/RJ/HCWJ/2024

Dated: 18.03.2024

Pursuant to the Judgment dated 12.12.2023 passed in Special Leave Petition (Crl.) No. 15585/2023 titled Rajpal V/s. State of Rajasthan followed by communication No. 2201-02/RG/SCS dated 31.01.2024 received from the office of Worthy Registrar, High Court of Jammu & Kashmir and Ladakh at Jammu, it is hereby ordered with immediate effect that all the matters, including Bail Applications pertaining to one FIR of one Police Station, shall be connected and listed before the same Hon'ble Judge so that there is consistency in the orders passed.

The officers and officials of the Computer Section, Digitization Section, Filing Counter, and Criminal Section of this wing shall ensure compliance the this order.

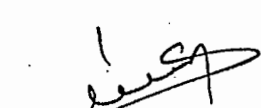

(Sandeep Kour)
Registrar Judicial

No: 622-626/RJ/HCWJ/2024

Dated: 18.03.2024

Copy to:-

1. Registrar General, High Court of J&K and Ladakh, Jammu, for information.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for kind information of His/Her Lordship.
- ✓ 3. CPC, e-Courts, High Court of J and K and Ladakh, for getting the same uploaded on the High Court website.
4. Joint Registrar, Computer/ Deputy Registrar, Digitization Section/Assistant Registrar, Filing Counter/ In-charge Criminal Section, High Court Wing, Jammu, for information and necessary compliance.
5. Office file.


Registrar Judicial